



FORM No. - 4

See Rule (12)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
CUTTACK BENCH

**ORDER SHEET**

Original

Application No.

1272

of 200 3

Applicant (s) Pradeep K. Mynre

Respondent (s) Union of India & Ors.

Advocate for Applicant (s) M. D. D. Jena

Advocate for Respondent(s) R. C. Acharya

**NOTES OF THE REGISTRY**

**ORDERS OF THE TRIBUNAL**

9. P. O. - for Rs. 50/- for

for Registration fee.

26/12/03

S.O. (J)

D.D.J.

26/12/03

D.D.J.

26/12/03

S.O. (J)

for Admin

P.J.

26/12/03

**REGISTER**

D.D.J. 26.12.03  
Dy. Registrar

Order dated 26.12.2003

Heard Shri D.D.Jena, learned counsel for the applicant and Shri S.B. Jena, learned Addl. Standing Counsel (on whom a copy of the O.A. has been served) appearing on behalf of the Respondents.

It is the case of the applicant that the Respondents-Department have framed a Scheme for regularisation of Left out casual labourers. It is his case that even though he

Bench

## NOTES OF THE REGISTRY

## ORDERS OF THE TRIBUNAL

Copy of order dt. 26/12/03  
a/w of copy issued  
to all the respondents by  
Post.

The same copy of  
order issued to the  
~~attts~~ counsel for  
both sides.

S.O.

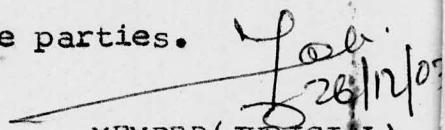
NY  
31/12/03

comes under the Scheme for regularisation, the Respondents for the reasons best known to them have not considered his case whereas the persons junior to him are being considered for regularisation. In the circumstances, the applicant has prayed for appropriate direction to the Respondents to consider his case.

In recent past this Bench has disposed of a number of cases of similar nature by directing the Respondents to consider the case of the applicants within the frame work of the scheme for regularisation of Left out casual labourers, for which individual representation should be made by the applicant concerned. In view of this, I hereby direct the applicant to file representation (along with bio-data) before the Respondents by 31.12.2003, on receipt of which the Respondents shall consider the case of the applicant as per rules/instructions/the scheme introduced for the purpose of regularisation of the applicant.

With this, the O.A. is disposed of at the stage of admission. No costs.

Send copies of this order, along with copies of the O.A. to Respondents and free copies of this order be handed over to the learned counsel for the parties.

  
MEMBER (JUDICIAL)

26/12/03